†[**Strictures passed by the Allahabad High Court against the ex-General Manager of the North Eastern Railway**

91. SHRI NAGESHWAR PRASAD SHAHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that in a judgment on a writ petition, strictures were passed by the Allahabad High Court in May, 1978, against Shri Mishra, Ex-General Manager of the North Eastern Railway in as much as he has been found responsible for irregular appointments of certain persons in utter disregard of the established statues and rules; and

(b) if so, what action Government have taken against the said ex-General Manager in the light of the said judgement?]

रेल मन्त्रालय मे राज्य मन्त्री (श्री शिव नारायण) : (क) उक्त न्याय निर्णय में, इलाहाबाद उच्च न्यायालय ने श्री मिश्र के उस तरीके पर कुछ टीका-टिप्पणी की है जो उन्होंने भूतपूर्व रेल मन्त्री के तत्कालीन विशेष सहायक से प्राप्त निर्देशों के निर्वहन में अपनाया था।

(ख) इस मामले की जांच की जा रही है।

†[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Some observations have been made by the Allahabad High Court in the said judgement about the manner in which Shri Mishra had dealt with instructions from the then Special Assistant to the former Railway Minister regarding some adhoc appointments.

(b) The matter is being examined.]

रेलगाड़ियों की छतों पर यात्रा करने वाले यात्री

92. **श्री नागेश्वर प्रसाद शाही** : क्या रेल मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि रेलगाड़ियों की छतों पर यात्रा करने वाले बहुत सारे यात्री लखनऊ और गोंडा के बीच बुढवाल के पास घाघरा नदी पर बने पुल के गर्डरों से टकरा कर मर जाते हैं और 14 मई, 1978 को 7 यात्रियों की जानें उस समय चली गयी जब 2 डाउन मेलगाड़ी दुर्घटनाग्रस्त हुई; और

(ख) यदि हां, तो इस प्रकार की दुर्घटनाओं को रोकने के लिए सरकार क्या कदम उठाने का विचार रखती है ?

†[**Passengers travelling on the roofs of trains**

92. SHRI NAGESHWAR PRASAD SHAHI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that a number of passengers travelling on the roofs of the trains die every year by colliding with the girders of the bridge over the river Ghaghara near Burhwal between Lucknow and Gonda and seven passengers lost their lives when the 2 Down Mail met with an accident on the 14th May, 1978; and

(b) if so, what steps Government propose to take to prevent such accidents?]

रेल मन्त्रालय में राज्य मन्त्री (श्री शिव नारायण) : (क) 1-4-1976 से अब तक केवल एक ऐसी घटना हुई है जिसमें गोंडा स्टेशन पर 14-5-1978 को 2 डाउन मेल की एक बोगी की छत पर दो शव पाये गये।

†[ ] English translation.

इन व्यक्तियों की मृत्यु के कारण की सरकारी रेलवे पुलिस द्वारा जांच की जा रही है।

(ख) गाड़ियों की छतों पर यात्रा करना, भारतीय रेल अधिनियम की धारा 118(2) के अधीन दण्डनीय अपराध है। फिर भी, पोस्टरों, इश्तिहारों, जन सम्बोधन प्रणाली, जहां उपलब्ध हो, सिनेमा स्लाइडों के प्रदर्शन, आदि के माध्यम से शैक्षिक अभियान चलाये जाते हैं जिनमें गाड़ियों की छतों पर यात्रा के जोखिम के प्रति यात्रियों को सचेत किया जाता है। गाड़ियों में डिब्बों की संख्या बढ़ाने, मेलों तथा अन्य विशेष अवसरों पर विशेष गाड़ियां चलाने के अलावा, मेला क्षेत्रों में स्थित स्टेशनों पर सरकारी रेलवे पुलिस, रेलवे सुरक्षा दल, टिकट कलेक्टरों आदि की संख्या में भी यथावश्यक वृद्धि की जाती है।

यह भी निर्देश विद्यमान है कि मेलों आदि के अवसरों पर, जब छतों पर यात्रा घटित होती है और किसी गाडी को, जिसकी छतों पर यात्री जमे हुए हों और उक्त गाडी ने किसी निर्मित संरचना के नीचे से गुजरना हो तो गाडी को निर्मित संरचना के पूर्ववर्ती स्टेशन से तब तक न चलाया जायें जब तक छतें खाली न करवा ली जायें। तथापि, यदि गाडी के चलाये जाने के बाद, कुछ यात्री बोगियों की छतों पर दोबारा चढ़ने में सफल हो जायें तो गाडी को अवरोधी संरचना से इधर ही रोक लिया जाये, एक बार सचेतक सीटी बजायी जाये और तदुपरान्त गाड़ी को अति धीमी रफ्तार से गुजारा जाये और जब सारी गाड़ी अवरोधी संरचना से गुजर जाये, तभी सामान्य रफ्तार पकड़ी जायें।

†[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) Since 1.4.1976, there has been only one incident, in which 2 dead bodies were found on the roof of a bogie of 2 Down Mail at Gonda station on 14.5.1978. The cause of their death is under investigation by the Government Railway Police.

(b) Travelling on roofs of trains is a punishable offence under Section 118(2) of the Indian Railways Act. However, educative campaigns are carried out through posters, hand bills, public address system wherever available and exhibition of cinema slides etc. to warn the public of the hazards of travelling on roofs of the trains. Besides augmenting the load of trains, running of special trains during *melas* and other special occasions, strength of Government Railway Police, Railway Protection Force, Ticket Collectors etc. at stations in *mela* areas is also increased as necessary.

Instructions also exist that when roof travelling takes place during *melas* etc. and a fixed structure has to be passed by a train on the roof of which passengers are perched, the train should not be started from the station in rear of the fixed structure if efforts to de-roof the passengers fail. However, if some passengers manage to clamber back to the roofs of coaches after the starting of the train, the train should stop short of the infringing structure, a warning whistle sounded and the train to proceed thereafter at a dead slow speed and resume normal speed only after whole of the train has cleared the infringing structure.]

† [ ] English translation.

PAPERS LAID ON THE TABLE

Statement of Bills passed by the Houses of Parliament during the hundred and Fifth Session of the Rajya Sabha and Assented to by the President.

SECRETARY-GENERAL: Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Fifth session